

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA-3187/2018

New Delhi this the 27th day of August, 2018

Hon'ble Sh. Ashish Kalia Member (J)

Smt. Geeta Rani (aged about 56 years)

W/o Late Sh. Mohan Lal

R/o L-667, Mangol Puri,

Delhi-110083.

...Applicant

(By Advocate: Sh. Sanjeev Gupta)

Versus

1. Delhi Jal Board

Through its Chief Executive Officer,
Varunalaya Phase-II
Karol Bagh, New Delhi-110005

2. The Member (Administration)

Delhi Jal Board
Varunalaya Phae-II,
Karol Bagh, New Delhi -110005

3. The Accounts Office (Pension Disb.)

Delhi Jal Board,
'B' Building, Varunalaya,
Karol Bagh, New Delhi -110005

4. The Executive Engineer (NW)-I,

Delhi Jal Board,
H-Block, Udyog Vihar,
Peera Garhi, New Delhi-110041.

..Respondents

ORDER (ORAL)

The present OA has been filed by the applicant seeking the following reliefs :-

“8.1. Allow the present O.A. of the Applicant and direct the respondents to release the family pension of the deceased

husband of the Applicant i.e. Sh. Mohan Lal having PPO No. P-12219/134-25 in the name of the Applicant after adding her name as wife of Late Sh. Mohan Lal in his PPO book.

8.2. Direct the Respondents to pay Rs. 93, 1971/- to the Applicant towards the reimbursement of medical bill/expenditure of Sh. Mohan Lal.

8.3. Declare the Applicant to be entitled for all the consequential benefits being the widow of the deceased pensioner Sh. Mohan Lal.

8.4. Award cost and suitable compensation to the Applicant.

8.5. Pass any other order or further orders, direction or directions as deemed fit by your Lordship of this Tribunal in the facts and circumstances of the case."

2. The facts in this O.A. are that the applicant, 2nd wife of deceased Sh. Mohan Lal has been denied family pension and medical reimbursement on the plea that she has not submitted marriage registration certificate after death of her husband.

3. The applicant made a representation dated 06.04.2018 and submitted that the department has not communicated their decision despite requests. The respondents must decide the representation of the applicant (Annexure A- 6) within a period of thirty days. The second relief claimed by the applicant is that the respondents are denying the pension and pensionary benefits and they are sleeping over the legal right of the applicant for a long time.

4. I hereby, direct the respondents to decide this application within a period of four weeks, failing which the applicant may approach this Tribunal.

5. O.A. is disposed of accordingly.

(Ashish Kalia)
Member (A)

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